

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/177/ND/2024

IN THE MATTER OF:

Green Facade Solutions Private Limited	...	Applicant
Versus		
Ireo Private Limited	...	Respondent

Under Section 9 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Priyam Kamra, Mr. Pratik Malik, Adv.
For the Respondent : Mr. Avik Sarkar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present through VC. This Tribunal vide order dated 18.04.2024, directed the Respondent to file reply within one week on receipt of copy of the application. Today, Ld. Counsel for the Respondent has submitted that he seeks some more time to file reply affidavit. In the interest of justice, one week time is granted for filing reply, failing which, next step follows. List the matter on **30.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)